

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Dy. No. 12/2022

Date: 3.8.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001.

Subject:- Approval under sub-section (4) of Section 28 & 79(1)(d) of Electricity Act 2003 and Regulation, 86 of CERC (Conduct of Business) Regulations, 1999 for determination of

- (i) Truing up of Annual Fees and Charges for 2014-19 tariff block
- (ii) Fees and Charges for the period 2019-24 tariff block

in respect of Assets covered in order dated 22.2.2019 in Petition No. 169/TT/2018.

And

Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for

- (i) Truing up of transmission tariff for 2014-19 tariff block and
- (ii) Determination of transmission tariff for 2019-24 tariff block

in respect of Assets covered in order dated 29.7.2016 in Petition No. 255/TT/2015 and Asset covered under order dated 13.2.2021 in Petition No. 143/TT/2019 under "Fibre Optic communication system (847.124 km) in lieu of existing Unified Load Despatch and Communication (ULDC) Microwave links" in the Southern region,

Sir,

With reference to your petition mentioned above, I am directed to request you to

furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 17.8.2022 :

2014-19 period

- a) Reconciliation statement for the Opening capital cost and Additional Capital Expenditure (ACE) during 2014-19 with the Auditor Certificates.
- b) Package-wise and vendor-wise details of the ACE claimed in 2014-19 period for the instant assets
- c) Detailed breakup of the actual O&M Expenses as claimed for the 2014-19 and 2019-24 tariff period.
- d) IDC statement showing the total IDC amount in excel format for the instant assets.
- e) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- f) The details of assets covered under Unified Load Despatch and Communication Scheme (ULDC)
- g) (Whether the assets under ULDC are upgraded/ replaced? If so, submit the details of the upgraded/ replaced assets and also details of the new assets and the petitions in which tariff is granted/ claimed for the new assets.
- h) Whether the assets under ULDC are in use? If so, submit the details of the same.
- i) Liability flow statement for all the assets as per the format provided in Annexure-I.

2019-24 period

- j) Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant assets.
 - k) Confirm whether additional ACE is expected in 2019-14 and beyond.
2. Confirm that the instant assets are currently in use.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.

5. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 12/2022:
 - i) Non-mapping of the respondents by APEPDCL and APNPDCL on E-Portal.
 - ii) TNEB has not been made party in the memo of parties in the petition.
6. The petition will be registered only after receipt of the above information and removal of defect mentioned above.
7. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

